

TUESDAY, THE 23RD DAY OF JUNE 2026

WP(PIL) No. 50 of 2025

MR. T.N. PRATHAPAN

VS

UNION OF INDIA & OTHERS

ADVS FOR PETITIONER/S:

SRI.V.HARISH, SRI.C.R.REKHESH SHARMA, SRI.RAJAN
VISHNURAJ

ADVS FOR RESPONDENT/S:

O.M.SHALINA, DEPUTY SOLICITOR GENERAL OF INDIA,
GOVERNMENT PLEADER, SRI. T.NAVEEN SC, KERALA STATE
POLLUTION CONTROL BOARD,, SRI.ROSHEN.D.ALEXANDER,
SRI.PRANOY K.KOTTARAM, SHRI.P.SREEKUMAR, ADDITIONAL
SOLICITOR GENERAL OF INDIA, No Advocate, K.JAJU BABU
(SR.) (BY ORDER), K.JAJU BABU (SR.)(K/116/1981) (BY
ORDER), SHRI.N.MANOJ KUMAR, STATE ATTORNEY,
SHRI.K.GOPALAKRISHNA KURUP, ADVOCATE GENERAL,
SHRI.SIVARAMAN P.L, SHRI.ATHUL BABU, SHRI.SREENAND
UDAYAN, SHRI.SANTHOSH MATHEW (SR.), SMT.PARVATHY
KOTTOL, JIKKU SEBAN GEORGE(K/905/2011) (BY ORDER),
JIKKU SEBAN GEORGE (BY ORDER), SRI.JIKKU SEBAN GEORGE,
SMT.DEEPTI SUSAN GEORGE, SMT.SHRUTHI BALAKRISHNAN,
SMT.TINA ALEX THOMAS, SHRI.HARIMOHAN, SMT.KOCHURANI
JAMES, SHRI.HARIKRISHNAN P.B., CGC

TUESDAY, THE 23RD DAY OF JUNE 2026

WP(PIL) No. 60 of 2025

UMMER OTTUMMAL

VS

UNION OF INDIA & OTHERS

ADVS FOR PETITIONER/S:

SRI.ANIL THOMAS(T), SMT.K.V.RASHMI, SMT.LAKSHMI,
SHRI.RAHUL ANIL

ADVS FOR RESPONDENT/S:

O.M.SHALINA, DEPUTY SOLICITOR GENERAL OF INDIA,
SHRI.P.SREEKUMAR, ADDITIONAL SOLICITOR GENERAL OF
INDIA, GOVERNMENT PLEADER, SRI.PRANOY K.KOTTARAM,
SRI.ROSHEN.D.ALEXANDER, SRI.JIKKU SEBAN GEORGE,
SMT.TINA ALEX THOMAS, SHRI.HARIMOHAN, SMT.KOCHURANI
JAMES, SHRI.K.GOPALAKRISHNA KURUP, ADVOCATE GENERAL,
SHRI.N.MANOJ KUMAR, STATE ATTORNEY, SHRI.SIVARAMAN
P.L, SHRI.ATHUL BABU, SMT.CISLY GRASHIOUS,
SHRI.SREENAND UDAYAN, SMT.PARVATHY KOTTOL, SMT.DEEPTI
SUSAN GEORGE, SMT.SHRUTHI BALAKRISHNAN

TUESDAY, THE 23RD DAY OF JUNE 2026

WP(PIL) No. 70 of 2025

CHARLES GEORGE

VS

UNION OF INDIA & OTHERS

ADVS FOR PETITIONER/S:

SHRI.K.JAYESH MOHANKUMAR, SRI.PUSHPARAJAN KODOTH,
SMT.VANDANA MENON, SRI.VIMAL VIJAY, SMT.DONA MATHEW

ADVS FOR RESPONDENT/S:

O.M.SHALINA, DEPUTY SOLICITOR GENERAL OF INDIA,
SHRI.P.SREEKUMAR, ADDITIONAL SOLICITOR GENERAL OF
INDIA, SRI.PRANROY K.KOTTARAM, SRI.ROSHEN.D.ALEXANDER,
SRI.R.HARISHANKAR, No Advocate, SMT.TINA ALEX THOMAS,
SHRI.HARIMOHAN, SMT.KOCHURANI JAMES, SHRI.SIVARAMAN
P.L, SHRI.ATHUL BABU, SHRI.SREENAND UDAYAN,
SHRI.M.ALFRED LIONEL WINSTON, ADDITIONAL STANDING
COUNSEL, CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS
(ERSTWHILE CENTRAL BOARD OF EXCISE AND CUSTOMS)

RAJA VIJAYARAGHAVAN V. & K.V. JAYAKUMAR, JJ.

W.P.(PIL) Nos. 50, 60 and 70 of 2025

Dated this the 23rd day of June, 2026

ORDER

Raja Vijayaraghavan V, J.

By order dated 16.06.2026, we directed the learned Additional Solicitor General to obtain specific instructions from the official respondents and to place before this Court a detailed status report setting out the measures already undertaken, the steps

proposed to be taken, the timelines envisaged for such action, and the present status of compliance with the issues highlighted in our order.

2. The learned Additional Solicitor General submitted before this Court that the Ministry of Environment, Forest and Climate Change (MoEFCC) has been impleaded pursuant to the order dated 16.06.2026. It was further submitted that the official respondents, including the MoEFCC, the Director General of Shipping, and other concerned Central Government agencies, propose to convene a meeting to deliberate upon the issues pointed out in the order and generally raised in the writ petitions. The learned Additional Solicitor General submitted that a comprehensive and positive action plan, in conformity with the directions issued by this Court, would be placed before this Court within a period of two weeks from today.

Post on 14.07.2026.

**Sd/-
RAJA VIJAYARAGHAVAN V.,
JUDGE**

**Sd/-
K.V. JAYAKUMAR,
JUDGE**

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